

National Company Law Tribunal

Allahabad Bench

CA NO. 146/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE COMPANY: *Vaid Fale Tex Pvt Ltd v/s ROC*

SECTION OF THE COMPANIES ACT/I & B CODE: *252(3) of the companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Amit Gupta</i>	<i>PCS</i>	<i>Applicant company</i>	<i>Amit Gupta</i>
2.	<i>Krishna Dev Vyas</i>	<i>Adv.</i>	<i>ROC</i>	<i>KD V</i>

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Shri Amit Gupta, PCS for petitioner Company. Shri Krishna Dev Vyas, The Central Govt. Standing Counsel representing ROC, Kanpur. The case is fixed for the argument.

As there appears some urgency in the present application. However, the learned CGSC appearing for the ROC, Kanpur informs that he is not in receipt of a copy of the present petition either from the petitioner or from the office of RoC.

The PCS representing the petitioner informs that he is ready to provide a spare copy of the petition to learned CGSC. Although, earlier it was dispatched to the ROC, Kanpur. Hence, such spare copy may be provided to the CGSC.

The case is adjourned for argument.

The matter be listed on 15<sup>th</sup> December, 2017.

Date: 04.12.2017

Typed By;

Jyoti  
Stenographer

*Sd—*

Shri H.P. Chaturvedi,  
Member (Judicial)